

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL No. 161 of 2019 &  
IA Nos. 568 & 1210 of 2019**

**Dated:5<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Hindustan Petroleum Corporation Ltd. ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Ms. ShikhaOhri  
Ms. PratikshaChaturvedi

Counsel for the Respondent(s) : Mr. Utkarsh Sharma  
Ms. Kaveri Vats

**ORDER**

**IA NO. 1210 OF 2019**

*(Application for condonation of delay in filing rejoinder)*

For the reasons set out in the application explaining 34 days' delay in filing rejoinder, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, 34 days' delay in filing rejoinder is condoned and the rejoinder is taken on record.

The application is disposed of.

**APPEAL No. 161 of 2019& IA No. 568 of 2019**

Since pleadings are complete, list the matter for hearing on **09.08.2019.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
*Bn/js*

**(Justice ManjulaChellur)**  
**Chairperson**